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SLP(Crl.)No. 2532 OF 2003  
ITEM No.5

Court No. 3

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 2532/2003

(From the judgement and order dated 10/04/2003 in CRLMB 16417/02  
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

PRAVEEN

Petitioner (s)

VERSUS

STATE OF U.P.

Respondent (s)

( With Appln(s). for bail and exemption from filing O.T. )

Date : 30/06/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.C. LAHOTI

HON'BLE MR. JUSTICE BRIJESH KUMAR

(VACATION BENCH)

For Petitioner (s)Mr. S.S. Dahiya, Adv.  
Mr. Rampal Singh, Adv.

Mr. Debasis Misra,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following

O R D E R

The special leave petition is dismissed.

If the trial is not concluded, as directed by the High Court, the petitioner shall have the liberty of applying for bail afresh.

(Ajay Kr. Jain)

(Radha R. Bhatia)

Court Master

Court Master